


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER (JUDICIAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.05.2018 AT 10.30 AM

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|----------------------------------|---------------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP (IB) NO. 187/09/HDB/2017 |
| NAME OF THE COMPANY | Sujana Universal Industries Ltd |
| NAME OF THE PETITIONER(S) | Minera Steel & power Pvt Ltd |
| NAME OF THE RESPONDENT(S) | Sujana Universal Industries Ltd |
| UNDER SECTION | 9 OF IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|--|
| M. V. Pratap Kumar | Advocate | 9800215883 |  |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|---|
| B. Arjun Reddy | Advocate | |  |
| | | | |

ORDER

Counsel for Operational creditor is present. Counsel for Corporate Debtor is also present.

Further Corporate Debtor failed to file objections though sufficient time is granted. Hence, this Tribunal treated that Corporate Debtor has no objection to file.

Heard Counsel for Operational Creditor.

List it for consideration on 14.05.2018.


Member (J)

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